
New Delhi Municipal Council (Amendment) Act, 2011

5 of 2012

[08 January 2012]

CONTENTS

1. Short Title And Commencement
2. Amendment Of Section 4
3. Amendment Of Section 25

New Delhi Municipal Council (Amendment) Act, 2011

5 of 2012

[08 January 2012]

An Act further to amend the New Delhi Municipal Council Act, 1994.
Be it enacted by Parliament in the Sixty-second Year of the
Republic of India as follows:--

1. Short Title And Commencement :-

(1) This Act may be called the New Delhi Municipal Council (Amendment) Act, 2011.

(2) It shall come into force on such 1date as the Central Government may, by notification in the Official Gazette, appoint.

1 . Effective from 01.03.2012 Vide Notification No. F.No. L 14011/39/2008- Delhi II dated 01.03.2012.

2. Amendment Of Section 4 :-

In the New Delhi Municipal Council Act, 1994 (44 of 1994) (hereinafter referred to as the principal Act), in section 4,--

(a) in sub-section (1),--

(i) in clause (b), for the words "three members", the words "two members" shall be substituted;

(ii) in clause (d), for the words "two members", the words "four members" shall be substituted;

(iii) after clause (d), the following clause shall be inserted, namely:--

"(e) the Member of Parliament, representing constituency which comprises wholly or partly the New Delhi area.";

(b) sub-section (2) shall be omitted;

(c) for sub-section (3), the following sub-section shall be substituted, namely:--

"(3) Out of the thirteen members referred to in sub-section (1), there shall be, at least,--

(a) three members who are women;

(b) two members belonging to the Scheduled Castes, out of which one member shall be from the members nominated under clause

(d) of sub-section (1).".

3. Amendment Of Section 25 :-

In section 25 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:--

"(1) The meetings of the Council shall be presided over, in the following order, by,--

(a) the Chief Minister of Delhi, if he is a member of the Legislative Assembly of Delhi representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (b) of sub-section (1) of section 4; or

(b) the Union Minister, if he is a Member of Parliament representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (e) of sub-section (1) of section 4; or

(c) the Minister in the Government of National Capital Territory of Delhi, if he is a Member of the Legislative Assembly of Delhi representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (b) of sub-section (1) of section 4; or

(d) the Member of Parliament not being a Minister for the Union representing the constituency which comprises wholly or partly the New Delhi area, and attends the meeting being a member of the Council under clause (e) of sub-section (1) of section 4; or

(e) the Chairperson of the Council.".